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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 70/2026

PHYSICSWALLAH LIMITEDPlaintiff

Through: Mr. Amit Sibal, Senior Advocate with Mr. Mohit Goel, Mr. Sidhant Goel, Ms. Aishna Jain, Ms. Urvashi Singh, Mr. Shashwat Mukherjee, Mr. Ishaan Pratap Singh and Ms. Ramaynia, Advocates.

versus

NIKHIL KUMAR SINGH AND ORSDefendants

Through: Mr. Utsav Mukherjee, Advocate for D-1.

Ms. Mamta Rani Jha, Ms. Shruttima Ethersa, Mr. Rohan Ahuja, Ms. Aiswarya Debardarsini and Ms. Jahanvi Agarwal, Advocates for D-2.

Mr. Abhishek K. Singh and Mr. Saksham Chaturvedi, Advocates for D-3.

Ms. Amee Rana, Mr. Vishesh Sharma and Ms. Nivedita Sudheer, Advocates for D-4.

CORAM:

HON'BLE MS. JUSTICE JYOTI SINGH

ORDER

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23.01.2026

I.A. 2035/2026 (Exemption)

1. Allowed, subject to all just exceptions.
2. Application stands disposed of.

I.A. 2033/2026 (u/S 149 r/w Section 151 CPC)

3. This application is filed on behalf of the Plaintiff seeking extension of time by two weeks for filing the Court fees.
4. For the reasons stated in the application, the same is allowed,



permitting the Plaintiff to file requisite Court fees within a period of two weeks from today.

5. Application is disposed of.

I.A. 2034/2026 (u/S 151CPC)

6. This application is filed on behalf of the Plaintiff under Section 151 CPC seeking time for filing the required certificate under Section 63(4)(C) of the Bharatiya Sakshya Adhiniyam, 2023.

7. Counsel for Plaintiff undertakes that requisite certificate shall be filed as and when the same is made available.

8. Application stands disposed of.

I.A. 2031/2026(for pre-institution mediation)

9. This application is filed on behalf of the Plaintiff under Section 12-A of the Commercial Courts Act, 2015 read with Section 151 CPC seeking exemption from Pre-Institution Mediation.

10. Having regard to the facts of the present case wherein urgent relief is prayed for and in light of the judgment of Supreme Court in ***Yamini Manohar v. T.K.D. Keerthi, (2024) 5 SCC 815***, as also Division Bench of this Court in ***Chandra Kishore Chaurasia v. RA Perfumery Works Private Ltd., 2022 SCC OnLine Del 3529***, exemption is granted to the Plaintiff from Pre-Institution Mediation.

11. Application is allowed and disposed of

I.A. 2032/2026 (u/S 151 CPC)

12. This application is filed on behalf of the Plaintiff seeking permission to file certain YouTube videos in a pen drive.

13. For the reasons stated in the application, the same is allowed permitting the Plaintiff to file certain YouTube videos in a pen drive.



14. Application stands disposed of.

I.A. 2036/2026 (u/O XI Rule 1 (4) r/w Order VII Rule 14 of Commercial Courts Act, 2015 r/w Section 151 CPC)

15. This application is filed on behalf of the Plaintiff seeking to place on record additional documents.

16. Issue notice.

17. Learned counsels, as above, accept notice on behalf of Defendants No. 1, 2, 3 and 4.

18. Plaintiff, if it wishes to file additional documents at a later stage, shall do so strictly in accordance with provisions of the Commercial Courts Act, 2015.

19. Application is allowed and disposed of.

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20. Let plaint be registered as a suit.

21. Issue summons.

22. Learned counsels, as above, accept summons on behalf of Defendants No. 1, 2, 3 and 4.

23. Written statement shall be filed by Defendant No. 1 within 30 days from today along with affidavit of admission/denial of the documents filed by the Plaintiff.

24. It will be open to the Plaintiff to file replication within 30 days from the date of receipt of written statement along with affidavit of admission/denial of documents filed by Defendant No.1.

25. If any of the parties wish to seek inspection of any documents, the same be sought and given the timeline prescribed in Delhi High Court (Original Side) Rules, 2018.



26. List before the learned Joint Registrar on 09.04.2026, who shall carry out admission/denial of documents and marking of exhibits.

I.A. 2030/2026 (u/O XXXIX Rules 1 and 2 r/w Section 151 CPC)

27. This application is filed on behalf of the Plaintiff under Order XXXIX Rules 1 and 2 read with Section 151 of CPC for grant of *ex-parte ad-interim* injunction.

28. Issue notice.

29. Learned counsels, as above, accept notice on behalf of Defendants No. 1, 2, 3 and 4.

30. Replies be filed within three weeks.

31. Rejoinders, if any, be filed within two weeks thereafter.

32. It is the case of the Plaintiff that it is a public listed Unicorn start-up, founded by Mr. Alakh Pandey and was originally launched as a YouTube channel called “Physics Wallah” in 2014. The channel uploads educational videos to help students across India to prepare for competitive examinations like JEE and NEET. Through its website, mobile app and offline centers, Plaintiff primarily caters to students of grades VI to XII as well as students preparing for competitive examinations. Plaintiff offers courses and course materials crafted by leading educators. Over 207 active YouTube channels are operated by the Plaintiff and it has 98.8 million subscribers as on date. Presently, Plaintiff has over 3.5 million registered students and employs 6,267 educators/employees which includes teachers, question/doubt resolution faculty and content development team. Between 2015 and 2020 Plaintiff’s YouTube channels have seen exponential growth. Plaintiff runs 303 Vidyapeeth Centers, through which it provides accessible high quality in-person education to students in their home cities. Plaintiff also boasts



over 650 smart classrooms equipped with advanced technology to enhance learning experiences.

33. It is stated that the market capitalization of the Plaintiff is approximately Rs.32,000 crores. The IPO comprised a fresh issue of Rs.3100 crores and an offer for sale of Rs.380 crores, attracting significant investor interest. Plaintiff's success is attributed to its ability to impart education at low operating costs while maintaining high standards of education.

34. It is stated that as integral part of its business operations, Plaintiff adopted the mark Physics Wallah in 2014, in which the word 'Wallah' is an essential feature. The PW word mark is a coined and invented mark and the marks are thus entitled to high degree of protection. In the course of its business, Plaintiff also adopted marks such as **Physics Wallah**

Physics Wallah **Physics Wallah** **PHYSICSWALLAH**



PATHSHALA
POWERED BY PHYSICSWALLAH



and . Further expanding its business, Plaintiff also adopted the marks "GATE WALLAH", "CUET WALLAH", "BANKING WALLAH", "MBA WALLAH", "JEE WALLAH", "DEFENCE WALLAH", "COMPETITION WALLAH", "LAW WALLAH" and other formative marks. Plaintiff has obtained registrations in its trademarks by virtue of which it has statutory right to use the marks to the exclusion of others and protect them from infringement. Details of registrations, which are valid and subsisting are as follows:-



Sr. No.	Application No.	Trademark	Class	Status	Date of first use
1.	5225718	PATHSHALA POWERED BY PHYSICSWALLAH	41	Registered	25 September 2021
2.	5456052	PHYSICSWALLAH	41	Registered	28 January 2014

3.	5456054	PHYSICSWALLAH	16	Registered	28 January 2014
4.	5623268	GATEWALLAH	16	Registered	17 September 2022
5.	5623269	GATEWALLAH	25	Registered	17 September 2022
6.	5623273	GATEWALLAH	42	Registered	Proposed to be used
7.	5640889	DEFENCE WALLAH	38	Registered	15 October 2021



8.	5640926	COMMERCE WALLAH BY PW	25	Registered	27 July 2022
9.	5640928	COMMERCE WALLAH BY PW	38	Registered	27 July 2022
10.	5640934	Physics Wallah	35	Registered	28 Januar y 2014
11.	5640935	Physics Wallah	38	Registered	28 Januar y 2014
12.	5640938	Physics Wallah	9	Registered	28 Januar y 2014
13.	5642044	PHYSICSWALLAH 	9	Registered	08 June 2022
14.	5642051	PHYSICSWALLAH 	42	Registered	08 June 2022



15.	5642053	 PHYSICS WALLAH	16	Registered	21 April 2022
16.	5642054	 PHYSICS WALLAH	25	Registered	21 April 2022
17.	5642058	 PHYSICS WALLAH	42	Registered	Propo sed to be used
18.	5708120	RAILWAYS WALLAH	9	Registered	Propo sed to be used
19.	5708121	RAILWAYS WALLAH	16	Registered	Propo sed to be used
20.	5708131	CUET WALLAH	38	Registered	Propo sed to



					be used
21.	5708132	CUET WALLAH	41	Registered	Proposed to be used
22.	5708133	CUET WALLAH	42	Registered	Proposed to be used
23.	5708135	CA WALLAH BY PW	16	Registered	03 October 2022
24.	5708138	CA WALLAH BY PW	38	Registered	03 October 2022
25.	5708140	CA WALLAH BY PW	41	Registered	03 October



					er 2022
26.	5708143	CA WALLAH BY PW	42	Registered	03 Octob er 2022
27.	5708145	COLLEGE WALLAH	9	Registered	Propo sed to be used
28.	5708151	COLLEGE WALLAH	42	Registered	Propo sed to be used
29.	5708157	GATE WALLAH	41	Registered	17 Septe mber 2022
30.	5708158	GATE WALLAH	42	Registered	17 Septe mber 2022

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31.	5708165	UPSC WALLAH	42	Registered	02 Octob er 2022
32.	5708167	TEACHING WALLAH	9	Registered	29 Octob er 2022
33.	5708169	TEACHING WALLAH	25	Registered	29 Octob er 2022
34.	5708178	SSC WALLAH	38	Registered	29 Octob er 2022
35.	5708184	BANKING WALLAH	35	Registered	29 Octob er 2022
36.	5708199	MBA WALLAH	38	Registered	19 Octob er 2022
37.	5708200	MBA WALLAH	41	Registered	19 Nove mber 2011
38.	5770893	LAW WALLAH	16	Registered	Propo sed



					be used
39.	5770894	LAW WALLAH	25	Registered	Proposed to be used
40.	5770896	LAW WALLAH	38	Registered	Proposed to be used
41.	5640867		09	Registered	28 January 2014
42.	5640868		25	Registered	28 January 2014
43.	5640870		38	Registered	28 January 2014
44.	5640871		42	Registered	28 January 2014
45.	5642079	PW VIDYAPEETH	16	Registered	23 June 2022
46.	5642081	PW VIDYAPEETH	25	Registered	23 June 2022



47.	5642082	PW VIDYAPEETH	35	Registered	23 June 2022
48.	5642084	PW VIDYAPEETH	38	Registered	23 June 2022
49.	5642085	PW VIDYAPEETH	41	Registered	23 June 2022
50.	5642086	PW VIDYAPEETH	42	Registered	23 June 2022
51.	5642087	 VIDYAPEETH	09	Registered	23 June 2022
52.	5642088	 VIDYAPEETH	16	Registered	23 June 2022
53.	5642089	 VIDYAPEETH	25	Registered	23 June 2022

35. It is stated that Plaintiff's Physics Wallah marks have become a symbol of prominence and are exclusively associated with the Plaintiff and the services offered by it. The goodwill and reputation as also the success achieved by the Plaintiff is evident from the yearly turnover in the last 3 Financial Years, which is as under :-

Financial Year	Turnover (In Crores Rs.)
2022-2023	798.03
2023-2024	1615.20
2024 - 2025	2495.60

36. It is stated that Plaintiff has expended and invested huge sums of moneys on promotion and advertising of its brand in India and the marketing



expenses incurred in the last 3 years, supported by certificates of the Chartered Accountants are as under :-

Financial Year	Promotional and advertising expenses (In Crores Rs.)
2022-2023	66.67
2023-2024	156.37
2024-2025	232.95

37. It is stated that Plaintiff's strong online presence and popularity can be seen from the large number of subscribers on different social media platforms as follows:-

S No.	Social Media	URL	No. of Subscribers
a)	Facebook	https://www.facebook.com/p/Physics-Wallah-Alakh-Pandey-100063788144229/	2,30,000
b)	Instagram	https://www.instagram.com/physicswallah/?hl=en	3.5 Million
c)	X (formerly twitter)	https://x.com/physics_wallah?lang=en	38,300
d)	Telegram	https://t.me/Physics_Wallah_Official_Channel	6,35,679
e)	LinkedIn	https://www.linkedin.com/company/physicswallah/?originalSubdomain=in	1 Million



38. It is stated that Plaintiff also operates many YouTube channels, on which it posts *inter alia* commercials, events, updates and educational videos for viewers/students and illustratively, YouTube channels operated by the Plaintiff are :-

YouTube Channel	URLs	Number of Subscribers
Physics Wallah – Alakh Pandey	https://www.youtube.com/@PhysicsWallah	13.9 Million
Competition Wallah	https://www.youtube.com/@PW-NEETWallah	4.4 Million
JEE Wallah	https://www.youtube.com/@PW-JEEWallah	3.08 Million
Physics Wallah Foundation	https://www.youtube.com/@PW-Foundation	6.12 Million
Defence Wallah	https://www.youtube.com/@DefenceWallahPW	1.41 Million
PW Vidyapeeth	https://www.youtube.com/@VidyapeethPW	983,000
Teaching Wallah	https://www.youtube.com/@TeachingWallahbyPW	912,00
Banking Wallah	https://www.youtube.com/@BankingWallah	859,000
BPSC Wallah	https://www.youtube.com/@BPSCWallahPW	499,000
MPSC Wallah	https://www.youtube.com/@MPSCWallahPW	329,000

39. It is stated that Plaintiff has been vigilant in protecting its statutory and common law rights and in a separate action, Plaintiff has filed a suit in this Court for defamation, disparagement, trademark infringement etc. being CS(COMM) 1074/2024 titled ***Physicswallah Private Limited v. Mr. Vivek***



Thakur Trading as Scholars Den, wherein *ad interim* injunction has been granted by the Court vide order dated 03.12.2024 against infringement of its marks and disparagement.

40. It is stated that as per information available with the Plaintiff, Defendant No.1 is the owner and operator of coaching institute trading under the name of 'AIR Cartel'. Defendant No.1 is a former employee of the Plaintiff and operates majority of his business on Defendant No.2's platform i.e. YouTube, which is accessible to students and consumers across the globe including Delhi, India. Defendant No.1 owns and operates a website <https://www.aircartel.in/> and the YouTube channel is available at: <https://www.youtube.com/@NikhilSingh-rk7qz>, which has over 16,000 subscribers.

41. It is stated that cause of action to file this suit arose when Defendant No.1 published/uploaded several videos on his YouTube Channel, which contain defamatory, disparaging and abusive contents against the Plaintiff and its Founder as well as employees, details of which along with URLs are set out in paragraph 32 of the plaint. Detailed document transcript of the defamatory videos is filed as Document 14 with the plaint and table of excerpts from the transcript is brought forth in paragraph 35 of the plaint. Additionally, Plaintiff has also come across multiple defamatory LinkedIn and Instagram posts published on Defendant No.1's handles. Defendant No.1 is using deceptively similar trademarks for identical services and blatantly infringing Plaintiff's registered Physics Wallah trademarks as also mutilating the name of Plaintiff's founder. This according to the Plaintiff is severely damaging the reputation and goodwill of the Plaintiff and consequently, its business and thus the statutory and common law rights of



the Plaintiff need to be protected.

42. Mr. Amit Sibal, learned Senior Counsel for the Plaintiff submits that the impugned defamatory videos and social media posts are aimed at running a negative campaign against the Plaintiff and the common theme that runs through is that Plaintiff's educational institutes are a 'scam' and all those associated with it are promoters of the alleged scam. The videos and posts contain contents which are defamatory, derogatory, disparaging and abusive in nature. Defendant No.1 has even mutilated the names of the Plaintiff and its employees in these videos. The videos and posts are targeting the students and parents of the students enrolled in Plaintiff's institutes and are designed and calculated to discourage them from availing Plaintiff's services since Defendant No.1 is a direct rival and competitor in the same business. Motivated by commercial rivalry and vendetta, Defendant No.1 is publishing and uploading the impugned videos/posts to show the Plaintiff in poor light, thereby promoting his own venture. Intent of Defendant No.1 to disparage Plaintiff's brand is writ large.

43. It is urged that Defendant No.1 is not only engaging in malicious and defamatory campaign but is also violating Plaintiff's proprietary rights and infringing the registered Physics Wallah marks by using deceptively similar marks such as "EMOTION WALLAH", "SCAM WALLAH", "CW",



"BW", for identical services. The impugned marks are phonetically, visually, conceptually and structurally deceptively similar to Plaintiff's Physics Wallah marks and are bound to cause confusion amongst the consumers and members of public. Defendant No.1 has intentionally mutilated Plaintiff's brand with words such as 'SCAM' and 'Emotion'.



Attention of the Court is drawn to the comparative chart of the rival marks brought forth in the plaint, which is as follows:-

Physics Wallah Marks	Defendant No.1's Infringing Marks
PHYSICS WALLAH	EMOTION WALLAH SCAM WALLAH
PHYSICS WALLAH	PHYSICSWALLAH LIMITED

44. Mr. Sibal submits that what is more serious and concerning is that when Plaintiff sent a legal notice dated 17.01.2026 to Defendant No.1, he responded through an e-mail dated 18.01.2026 and *inter alia* admitted to defaming the Plaintiff and its employees by using the term 'scam' and shockingly, instead of taking down the defamatory and highly abusive contents, escalated the matter by publishing another defamatory video on 19.01.2026, openly declaring that he would continue producing similar content. Drawing the attention of the Court to the screenprint of the thumbnail of the defamatory videos in paragraph 32 of the plaint, social media posts on Defendants No.3 and 4's platforms as also the excerpts of the transcripts in paragraph 35, Mr. Sibal submits that Defendant No.1 is leaving no stone unturned to defame the Plaintiff and damage its reputation and in doing so he is using abusive and unpardonable language and disparaging content in the videos and social media posts and in these circumstances, it is imperative that Defendant No.1 is directed to remove/delete and take down the defamatory/disparaging videos and social media



posts identified in paragraphs 32 and 35 of the plaint forthwith and is also restrained from posting further videos and posts of like nature.

45. Mr. Utsav Mukherjee, learned counsel appears on behalf of Defendant No.1 on advance copy and seeks time to file reply to the application on merits. He submits that the allegations made against Defendant No.1 are false and frivolous and are strongly refuted. He also submits, on instructions, that the contents of the impugned videos/posts are true and correct and there is no falsity, as alleged, since Plaintiff's management and employees are indulging in activities, which are 'scam' and this is fortified by the fact that apart from Defendant No.1 several third parties have also published similar content, but Plaintiff has taken no action against them. It is strenuously urged that creating, publishing/uploading the impugned videos is a part of freedom of speech of Defendant No.1 and Plaintiff has no right to restrain him from voicing his opinion and making the public aware of the true status of the Plaintiff *albeit* it is conceded that Defendant No.1 is a former employee of the Plaintiff.

46. Heard learned Senior Counsel for the Plaintiff and counsel for Defendant No.1.

47. After hearing and on perusal of the impugned videos, transcripts and other documents as also the averments in the plaint, I am of the view that Plaintiff has made out a *prima facie* case for grant of *ad interim* injunction. Balance of convenience lies in favour of the Plaintiff and against Defendant No.1, inasmuch as if the reputation of the Plaintiff is damaged, it will be an irreparable harm and injury and an irreversible loss, which cannot be undone later or compensated by money, however, if Defendant No.1 succeeds in showing that the contents of the videos/posts are true and not



disparaging and/or are not defamatory or abusive, remedial order can always be passed.

48. Comparison of the rival trademarks and the services rendered by the Plaintiff and Defendant No.1 *prima facie* shows that Defendant No.1 is infringing the registered trademarks of the Plaintiff. Impugned trademarks are deceptively similar to the registered trademarks of the Plaintiff. Rival services are identical and thus confusion in public is inevitable. Contents of impugned videos, transcripts and social media posts *prima facie* show that they are defamatory, disparaging and also contain abusive content and are calculated to tarnish the reputation and goodwill of the Plaintiff.

49. Counsel for Defendant No.1 takes the shield of 'freedom of speech' to defend the publishing and circulation of the impugned videos and social media posts. Freedom of speech, guaranteed under the Constitution of India, is no doubt a cherished fundamental right and constitutes the cornerstone of democratic society but it is not an absolute, unqualified, unfettered or unbridled right. *Albeit* a Constitutionally protected right, 'freedom of speech' is circumscribed by well-recognized limitations and reasonable restrictions under Article 19(2) and does not encompass speech that is defamatory, malicious, abusive or calculated to injure the reputation or dignity of others and nor can it be construed as a license to harm the reputation of any individual/entity. Right to free expression cannot be exercised to trample upon rights of others, particularly, right to reputation, which is also a valuable right recognized as integral facet of right to life under Article 21 of the Constitution of India. It is trite that balancing the right to freedom of speech with the right to reputation and dignity is intrinsic to the Constitutional scheme.



50. Grant of injunctive relief in cases of online defamation, where the content is found to be *ex facie* defamatory, derogatory and malicious, has received judicial recognition. Law in the trademark regime grants protection from infringement to a registered proprietor of the mark and also shields from erosion of goodwill and reputation, which is a common law right associated with the mark. Disparagement through misleading and/or abusive statements, constitutes an unlawful interference in other party's commercial goodwill and is actionable in law. Use of social media to disseminate disparaging content exacerbates the mischief, given the speed, reach and permanence of digital publications and has the potential to cause immediate and irreparable harm to trademark's reputation as also the goodwill of the effected party, which one builds over years of hard work and investments.

51. In the instant case, the contents of the impugned posts and videos published by Defendant No.1 are *prima facie* defamatory, abusive and intended to denigrate Plaintiff's goodwill as also disparage its brand and cannot be characterized as fair competition or protected commercial content. Courts have consistently held that injunctions are warranted in cases of trademark disparagement to prevent erosion of goodwill and consumer deception. This Court in *Vivek Thakur (supra)* restrained the Defendant vide order dated 03.12.2024 from using the infringing mark SASTAWALLAH and from disparagement. In *Dhanya Rajendran and Another v. Galaxy Zoom India Ovt. Ltd. & Others, 2024 SCC Online Del 4912*, Court directed Defendants No.1 to 3 to take down/remove/restrict access/block the URLs of posts as well as YouTube videos which contained defamatory statements and abusive content, vide order dated 15.07.2024. In *UpGrad Education Private Limited v. Lavangiri Ansar Basha & Ors.*



CS(COMM) 742/2025, by order dated 25.07.2025, this Court restrained Defendant No.1 therein from uploading any social media post or videos on social media platforms using Plaintiff's trademark or using any explicit or abusive language against the Plaintiff, its management and its employees, taking serious note of use of words like 'scam' and 'fraud' and observing that the intent of Defendant No.1 was to disparage Plaintiff's mark.

52. Accordingly, Defendant No.1 is directed to take down/suspend/block the URLs mentioned in paragraph 32 of the plaint. In case Defendant No.1 fails to comply with the directions within a maximum period of 5 days, the URLs will be taken down by Defendants No.2, 3 and 4 respectively, as per Annexure 'A' enclosed with this order. Compliance affidavits will be filed by Defendants No.2 to 4 within four weeks.

53. Till the next date of hearing, Defendant No.1 and all others acting on his behalf are restrained, from publishing, circulating, or causing to publish any content using Plaintiff's Physics Wallah trademarks and/or any other trademark deceptively similar thereto, so as to amount to infringement and/or any content which disparages or denigrates Plaintiff's trademarks and/or its goodwill and reputation, on social media or any other platform. Defendant No. 1 is also restrained from using abusive language against the Plaintiff, its Founder and/or its employees.

54. List the application for final hearing on 27.03.2026.

JYOTI SINGH, J
JANUARY 23, 2026/RW



ANNEXURE 'A'

Defendant No.2/Google LLC

1.	https://www.youtube.com/watch?v=vNbE58myC6I
2.	https://www.youtube.com/watch?v=RPB5vNgS6vg&t=72s
3.	https://www.youtube.com/watch?v=NmmMT_1NZX0
4.	https://www.youtube.com/watch?v=vyaN_doTDDE
5.	https://www.youtube.com/watch?v=_X5I12puXN8&t=2s
6.	https://www.youtube.com/watch?v=X7LDONQwANc
7.	<a "watch?v='edecPU7Poco"' href="https://www.youtube.com/">https://www.youtube.com/""watch?v=edecPU7Poco
8.	<a 0opq"="" href="https://www.youtube.com/watch?v=UlgpdoO">https://www.youtube.com/watch?v=UlgpdoO"0opQ
9.	https://www.youtube.com/watch?v=g0_BicPFx7I
10.	https://www.youtube.com/watch?v=qoMd_3svYLU
11.	https://www.youtube.com/watch?v=JQdtlod_tyI
12.	https://www.youtube.com/watch?v=U0uiquQ2bxM
13.	https://www.youtube.com/watch?v=eW0gp410mUI
14.	https://www.youtube.com/watch?v=WAJyTHPEuuA
15.	https://www.youtube.com/watch?v=W1tT_0RIeCo
16.	https://www.youtube.com/watch?v=2cP4CBxcyqU
17.	https://www.youtube.com/watch?v=aM0Docozjj0

Defendant No.3/LinkedIn Corporation

1.	https://www.linkedin.com/feed/update/urn:li:activity:7419199669420883969/
2.	https://www.linkedin.com/posts/nikhil-kumar-singh-4087a367_indias-biggest-invisible-killer-of-innovation-



	activity-7407979235430109184-syRu?utm_source=social_share_send&utm_medium=member_desktop_web&rcm=ACoAACnqLoQBlQ-aAqYBV3ak1GvrlyBv_MYGL4
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Defendant No.4/Meta Platforms, Inc.

1.	https://www.instagram.com/reel/DLU5cqVS_oy/?igsh=OXJmeGF3czVvNG9u
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